

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 610

Company Appeal-50/252/ND/2024

IN THE MATTER OF:

M/s. D.M.A. Investment Private Limited

...APPELLANT

Vs.

ROC

...RESPONDENT

Section

U/s 252 (3)

Order delivered on 11.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant

:Adv Awnish Kumar

For the RoC

:Adv Aakash Sharma

For the IT Department

:

ORDER

Ld. counsel on behalf of the Appellant is present. Proxy counsel on behalf of the RoC is present and submitted that they have filed their report, however it is not reflected on the e-portal. Proxy counsel may approach the Registry and cure the defects, so that the same is reflected on the e-portal. None appears on behalf of the IT Department. List the matter on **12.09.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)